

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00783/2018**

**Chandigarh, this the 9<sup>th</sup> day of July, 2018**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Sunny Yadav, Aged 30 years son of late Sh. Ram Lakhan R/o H. No. 12/1 Gowala Line, Military Farm, Ambala Cantt (Group C)

**....Applicant**

**(Argued by: Mr. Shailendra Sharma, Advocate)**

**Versus**

1. Union of India through Secretary, Ministry of Defence, South Block, New Delhi -110001.
2. The Director General of Military Farms, Quartermaster General's Branch Integrated HQ of MOD (Army) West Block-III, R.K. Puran, Rajaji Marg, New Delhi -110066.
3. The Deputy Director of Military Farms, HQ Western Command, Chandimandir.- 134109.
4. The Commanding Officer, Military Dairy Farm, Ambala Cantt. - 133101.

**Respondents**

**ORDER (Oral)  
SANJEEV KAUSHIK, MEMBER (J)**

1. Through this O.A., the applicant has sought issuance of a direction to the respondents to consider his case for appointment on compassionate grounds, on the demise of his father.
2. Heard learned counsel for the applicant, who, inter-alia, submitted that the father of the applicant unfortunately died in the year 2014, leaving behind his wife and three sons. Applicant's mother, immediately thereafter, requested the respondents to grant appointment to the applicant, on compassionate grounds, vide letter dated 28.04.2014 (Annexure A-1), which has been acknowledged by the

respondents. When his claim was not considered, he served a legal notice on the respondents seeking the relevant benefit, through his counsel, which has not been replied till date.

3. Learned counsel prayed that the applicant will be satisfied if a direction is issued to the respondents to convene a meeting of Screening Committee, for appointment of eligible persons on compassionate grounds, and decide his claim expeditiously.
4. In view of the above, the O.A. is disposed of, in limine, with a direction to decide the claim of the applicant for appointment on compassionate grounds, in the light of DOP&T's O.Ms on the subject and latest order issued by the Ministry of Defence regarding Scheme for compassionate appointment (Annexure A-7), by passing a reasoned and speaking order thereon. Let this exercise be completed within a period of three months from the date of receipt of a certified copy of this order, and a copy of the order so passed by the respondents, be duly communicated to the applicant.
5. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merits of the case.

**(P. GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated: 09.07.2018**

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